

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Restoration Application No. of 1984

IN

Registration No. 357 of 1986(T)

Fauz Singh Applicant

Versus

Union of India & others.... Respondents.

Hon'ble D.S. Misra - AM
Hon'ble G.S. Sharma - JM

(Delivered by Hon. G.S. Sharma JM)

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This is an application under Order-9 Rule-4 of Civil Procedure Code for the restoration of Original Suit no. 500 of 1984 dismissed in default of the parties on 29-7-85. The restoration application was moved on 26-8-85 with the allegation that due to emergency duty, the plaintiff could not get leave on the date fixed. The application is supported by an affidavit. There is no counter-affidavit. We have heard the learned counsel for the parties. The cause shown appears to be sufficient. Case is restored to its original number. The Original suit be registered ^{now} ~~as~~ as transferred case.

A.M.

(Signature)
2.7.87

(Signature)
27/7/87
J.M.

Dated/ 2nd July, 1987/
Shahid.